

FORM G**INVITATION FOR EXPRESSION OF INTEREST FOR****APM DESIGN BUILD PRIVATE LIMITED OPERATING IN CONSTRUCTION
ACTIVITIES AT BANGALORE**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	APM DESIGN BUILD PRIVATE LIMITED PAN No: AASCA2823N CIN No: U45309KA2019PTC124318
2.	Address of the registered office	BSN Hari & D Ravishankar No.1, Hara Housing, Gutte Anjaneya Street, Arekempnanahalli, Hosur Main Road, Wilson Garden, Bangalore, Bangalore South, Karnataka, India, 560027
3.	URL of website	https://www.apmdesignbuild.com/index.html
4.	Details of place where majority of fixed assets are located	Bangalore
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	As per the latest available financial statement on MCA portal the Turnover in financial year 2021-2022 was Rs 38,34,11,091.14
7.	Number of employees/ workmen	The details can be obtained from the IRP by mailing to the following id: cirpapmdesign@gmail.com
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The details can be obtained from the IRP by mailing to the following id: cirpapmdesign@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The details can be obtained from the IRP by mailing to the following id: cirpapmdesign@gmail.com
10.	Last date for receipt of expression of interest	07.09.2025
11.	Date of issue of provisional list of prospective resolution applicants	17.09.2025
12.	Last date for submission of objections to provisional list	22.09.2025
13.	Date of issue of final list of prospective resolution applicants	02.10.2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	07.10.2025
15.	Last date for submission of resolution plans	06.11.2025
16.	Process email id to submit Expression of Interest	cirpapmdesign@gmail.com

Sd/-

Gagan Gulati

Interim Resolution Professional

APM Design Build Private Limited

IBBI Regd. No. IBBI/IPA-002/IP N00893/2019-2020/12832

Correspondence Address:

I-23, L.G.F, Lajpat Nagar III, New Delhi 110024

E-mail: cirpapmdesign@gmail.com

Contact: +91-9717999399

Date: 23.08.2025

Place: Bangalore

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
APM DESIGN BUILD PRIVATE LIMITED
OPERATING IN CONSTRUCTION ACTIVITIES AT BANGALORE
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN & CIN/ LLP No.	APM DESIGN BUILD PRIVATE LIMITED PAN No. AASCA2823N CIN No. U45309KA2019PTC124318
2. Address of the registered office	BSN Hari & D Ravishankar No. 1, Hara Housing, Gutte Anjaneya Street, Arekempannahalli, Hosur Main Road, Wilson Garden, Bangalore, Bangalore South, Karnataka, India, 560027
3. URL of website	https://www.apmdesignbuild.com/index.html
4. Details of place where majority of fixed assets are located	Bangalore
5. Installed capacity of main products/ services	NA
6. Quantity and value of main products/ services sold in last financial year	As per the latest available financial statement on MCA portal the Turnover in financial year 2021-2022 was Rs 38.34, 11,091.14
7. Number of employees/ workmen	The details can be obtained from the IRP by mailing to the following id: cirpapedesign@gmail.com
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL	The details can be obtained from the IRP by mailing to the following id: cirpapedesign@gmail.com
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Sd/-
Gagan Gulati
Interim Resolution Professional
APM Design Build Private Limited
IBBI Regd. No. IBBI/PA-002/IPN0893/2019-2020/12832
Correspondence Address:
I-23, L.G.F, E-post Nagar III, New Delhi 110024
E-mail: apmdesign@gmail.com
Date: 23.08.2025
Place: Bangalore

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE KIND ATTENTION OF THE CREDITORS OF
SRI LAKSHMI MOTOR SERVICE PRIVATE LIMITED- CIRP
VIDE HON'BLE NCLT BANGALURU BENCH ORDER
REF. CP (IB) NO. 142/ BB/ 2024 DATED AUGUST 20, 2025

RELEVANT PARTICULARS

1. Name of corporate debtor	SRI LAKSHMI MOTOR SERVICE PRIVATE LIMITED
2. Date of incorporation of corporate debtor	23/04/2002
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Bangalore
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U50300KA2002PTC034048
5. Address of the registered office and principal office (if any) of corporate debtor	No. 21, Industrial Suburb, Opposite OMTR TUMKUR Road, Yeshwanthpur, Bangalore - 560022, Karnataka, India.
6. Insolvency commencement date in respect of corporate debtor	20/08/2025 (Order Receipt date: 21/08/2025)
7. Estimated date of closure of insolvency resolution process	15/02/2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Indrajit Mukherjee IBBI/PA-001/IP-P01533/2018-2019/12450
9. Address and e-mail of the interim resolution professional, as registered with the Board	Flat No.1101, Building 2, KAL Kesar Exotica CHSL, Sector 10, Kharghar, Raigad-410210, Maharashtra, India. indrajitmukherjee15@yahoo.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Flat No.1101, Building 2, KAL Kesar Exotica CHSL, Sector 10, Kharghar, Raigad-410210, Maharashtra, India. indrajitmukherjee15@yahoo.com
11. Last date for submission of claims	03-09-2025
12. Classes of creditors, if any, under clause (b) of sub-section (6) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable

(a) Relevant Forms and
(b) Details of authorized representatives are available at:
(a) Website: <https://ibbi.gov.in/home/downloads>
(b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **The Sri Lakshmi Motor Service Private Limited** on 20-08-2025 (Order Receipt date 21-08-2025). The creditors of **Sri Lakshmi Motor Service Private Limited** hereby called upon to submit their claims with proof on or before 03-09-2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. The claims with proof are to be submitted as per following specified forms:
Form B - For Claims by Operational Creditors except Workmen and Employees
Form C - For Claims by Financial Creditors
Form D - For Claims by A Workman or an Employee
Form E - For Claims by Authorized Representative of Workmen and Employees
Form F - For Claims by Other Creditors.
Copy of the above Forms can be downloaded from <https://ibbi.gov.in/home/downloads> or from sending email to the IRP.

Submission of false or misleading proofs of claim shall attract penalties under IBC 2016.

Sd/-
Indrajit Mukherjee
Interim Resolution Professional
IBBI/PA-001/IP-P01533/2018-2019/12450
Date: 22-08-2025
Place: Bengaluru

TATA CAPITAL LIMITED
Reg. Office: 11th Floor, Tower-A, Peninsula Business Park, Ganpat Rao Kadam Marg, Lower Parel, Mumbai-400 013, India
CIN No. U65990MH1991 PL060670

APPENDIX- IV-A
[See proviso to rule 8 (6)]

SALE NOTICE FOR SALE OF IMMovable PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Tata Capital Limited (TCL) (transferee of Tata Capital Financial Services Limited pursuant to and approved Scheme of Arrangement by NCLT), the physical possession of which has been taken by the Authorised Officer of Tata Capital Limited (TCL) on the 17th July 2025 will be sold on "As is where is", "As is what is" and "Whatever there is" on **26th September 2025** for recovery **Rs. 3,55,87,516.24/- (Rupees Three Crore Fifty-Five Lakh Eighty-Seven Thousand Five Hundred Sixteen Rupees And Twenty-Four Paise Only)** as on **13-Aug-2025** together with applicable interest and other charges from M/s. Shubham Consumer Durables Pvt. Ltd. (Borrower & Mortgagor), 2. Mr. Sampath Lal Kothari (Guarantor - 1), 3. Mrs. Chandrakala (Guarantor - 2) and Mr. Nikhil Kothari (Guarantor - 3). The reserve price will be **Rs. 7,25,27,400 (Rupees Seven Crore Twenty Five Lakh Twenty Seven Thousand Four Hundred Only)** and the earnest money deposit (EMD) will be **Rs. 72,52,740 (Rupees Seventy-Two Lakh Fifty-Two Thousand Seven Hundred Forty Only)**.

For detailed terms and conditions of the sale, please refer to the link provided: <http://bit.ly/45AD9qo> in the website of Tata Capital Limited (TCL) i.e. www.tatacapital.com. This is also a mandatory notice of 30 days as per the provisions of SARFESI Act, 2002 read with Rule 9(1) of the Rules to the Borrower/Guarantor(s)/Mortgagor informing them about holding of sale on aforesaid date.

SCHEDULE- A
Description of Secured Assets by the M/s. Shubham Consumer Durables Pvt. Ltd.
All that piece or parcel of property described herein below:
DOC NO. MYN-1-04867-2023-24

Survey/Door Patta/Khata No.	Survey No. 90/1
Plot No/ Flat No.	
Measurement/ Extent of Property	37 Guntas
Location /Land - marks / name of the area, Mohalla	Situated at Belavatha Village, Kasaba Hobli area, Mohalla
City/District	Mysore Taluk & Mysore District
Boundaries	East By: Land Bearing Old Survey No. 91 & New Survey No. 91/1 & 96/2 West By: Land Bearing Old Survey No. 74 & New Survey No. 74/1 South By: Land Bearing Old Survey No. 89 & New Survey No. 89/5 & 9 North By: Halla/Nala

Date: 22.08.2025
Place: Mumbai

For Tata Capital Limited
Sd/-
Authorised Officer

SMFG India Home Finance Co. Ltd.
Corporate Off.: 503 & 504, 5th Floor, G-Block, Inspire BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.
Regd. Off.: Commerzone IT Park, Tower B, 1st Floor, No. 111, Mount Poonamallee Road, Porur, Chennai - 600116, TN

POSSESSION NOTICE FOR IMMovable PROPERTY [(Appendix IV) Rule 8(1)]

WHEREAS the undersigned being the Authorized Officer of SMFG India Home Finance Co. Ltd. a Housing Finance Company [duly registered with National Housing Bank (Fully Owned by RBI)] (hereinafter referred to as "SMHFC") under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has **Taken Possession** of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned here in above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of "SMHFC" for an amount as mentioned herein under and interest thereon.

Sl. No.	Name of the Borrower(s) / Guarantor(s) LAN	Description of Secured Assets (Immovable Property)	Demand Notice Date & Amount	Date of Possession
1	LAN :- 601139211201059 & 601139511262284 1. Jagadeesha K S/o. Kumaregowda 2. Shilpa S W/o. Jagadeesh K	All That Piece and Parcel Of The Immovable Property No. 2641/46, Pid No.152200531037022155, Situated At Devirammanahalli Grama, Devirammanahalli Grama Panchayath, Nanjangud Block, Mysore (D), Measuring East To West: 12.192 Meter & N-S : 9.144 Meter, Admeasuring: 111.48 Sq. Mts. Boundaries: East By: Road, West By: Site No.21, North By: Site No.45, South By: Site No.47, Within The Registration District Of Mysore And Sub Registration Office At Nanjangud.	12.06.2025 Rs. 14,97,603.21 (Rs. Fourteen Lakh Ninety Seven Thousand Three & Paise Twenty One Only) as on 09.06.2025	22.08.2025
2	LAN :- 608107510550474 (Applicant) 1. Mohammed Ismail (Co-Applicant) 2. Afzar Sultana (Co-Applicant) 3. Metro Medical and General Stores	All That Piece and Parcel Of House Bearing Corporation No. 11-1041/102/3 ¹ Constructed On Plot No. 3 Measuring 2400 Sq.ft. Having Plinth Area Of 2100 Sq.ft. Situated At Sy. No. 10/2 Of Hirapur. Tq & Dist. Kalaburagi. Bounded By: East By: Open Plot, West By: 30 Wide Road, North By: Plot No. 02, South By: Plot No. 4, (Herein After Referred To As 'Residential Property')	21.04.2025 Rs. 15,76,937.16 (Rs. Fifteen Lakh Seventy-Six Thousand Nine Hundred Thirty-Seven & Paise Sixteen Only) as on 17.04.2025	18.08.2025
3	LAN :- 608107510617217 1. Sudhakar Kashappa 2. Shashikala 3. Sudhakar Kirana and General Store	All That Piece And Parcel Of House Bearing Cmc No. 15-285 (Old) 15-329 (New) Measuring 111.48 Sq. Mtr Having Plinth Area Of 92.90 Sq. Mtr Situated Haralaya Nagar Shahbad Tq : Chittapur & Dist : Kalaburgi With Commonly Following Boundaries. East By : H No.10-328, West By : H No.15-330, North By: Road, South By: Road, (Herein After Referred To As 'Residential Property').	21.04.2025 Rs. 10,24,606.34 (Rs. Ten Lakh Twenty-Four Thousand Six Hundred Six & Paise Thirty-Four Only) as on 17.04.2025	18.08.2025

Place : Mysore, Kalaburagi, Karnataka
Date : 18.08.2025 / 22.08.2025

Sd/-
Authorized Officer,
SMFG INDIA HOME FINANCE CO. LTD.

VASTU HOUSING FINANCE CORPORATION LTD
Unit 203 & 204, 2nd Floor, "A" Wing, Navbharat Estate, Zakaria Bunder Road, Sewri (West), Mumbai 400015, Maharashtra.
CIN No.: U65922MH2005PLC272501

POSSESSION NOTICE

Whereas, the undersigned being the Authorised Officer of Vastu Housing Finance Corporation Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred to him under section 13 (12) read with Rule 9 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice calling upon the borrowers mentioned herein below to repay the amount mentioned in the respective notice within 60 days from the date of receipt of said notice. The borrowers having failed to repay the amount, undersigned has taken possession of the property described herein below in exercise of powers conferred on me under Section 13(4) of the said Act read with Rule 9 of the said rules on the date mentioned below.

The borrower and guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Vastu Housing Finance Corporation Limited Branch for an amount mentioned as below and interest thereon, costs etc.

SN	Name of Borrower, Co-Borrower and LAN No.	Date & Amount of Demand Notice	Description of Property	Date & Type of Possession
1	Thippareddy D Sunil NT Shamamma T LAN: LP0000000145984	15-Apr-25 Rs. 3,42,896/- as on 09-Apr-25	Property bearing No.77/78, PID No.152800301900300086 (as per Grama Panchayath Records), situated at Nandanahosahalli Village, Mittahalli Grama Panchayathi, Chinthamani Taluk, Chikkaballapura District, measuring East to West : 7.1014 Meters and North to South : 6.4008 Meters totally measuring 44.87 Sq Meters and 44.87 Sq Meters of building constructed thereon Karnataka 563159 Boundaries: North - Government School, South - Road and Mr.Kondappa Property, East - Sy No Property, West - PDW road Property No. 88/29 (as per Grama Panchayath Records), PID No. 152800301301100125, Situated at Chokkareddy halli Village, Kagathi Gram Panchayath, Chinthamani Taluk, Chikkaballapura District, Karnataka, 563125 Measuring East to West: 6.096 Meters and North to South: 15.24 Meters, In all totally measuring: 92.90 Sq. Meters, along with Home Constructed thereon Boundaries: North - Road, South - Property belongs to Venkatesham, East - Property belongs to B. schedule owner, West - Property belongs to Thalari Kadhirappa's	Symbolic Possession taken on 19-08-2025
2	Narasimha Murthi N Roopa G Nanamma K LAN: HL0000000150125	23-Apr-25 Rs. 6,17,007/- as on 09-Apr-25	All that Piece and parcel for Property bearing No.202/218/L (as per Grama Panchayath records) PID.No. 15290010 2301200307, Situated at: Molledoddi, Village, Neelasaandra Grama Panchayath, Chennanapattana Taluk, Ramanagara District, Karnataka- 562160, measuring East to West: 6.096 Mtrs., and North to South: 12.4968 Mtrs., totally measuring 76.18 Sq.Mtrs., along with 76.18 Sq.Mtrs., building constructed thereon. Boundaries: North - Road, South - Road, East - House belongs to Yashodhamma , West - Shed belongs to Mallamma	Symbolic Possession taken on 19-08-2025
3	Manjula P Sunil M P LAN: LP0000000121842	11-Mar-25 Rs. 3,61,815/- as on 09-Mar-25	All the piece and parcel of the Property No.87/12, (as per Grama Panchayath Records), PID. No. 1525004024005002, 02, Situated at: Yallekadakalu Village, Ujani Gram Panchayath, Kunigal Taluk, Tumkur District, Karnataka, 572123, Measuring East to West: 7.315200000 000001 Mtrs and North to South: 8.2296 Mtrs. In all totally measuring: 60.20 Sq.Mtrs, along with 60.20 Sq.Mtrs., House Constructed thereon Boundaries: North - House belongs to Savithramma, South - Road, East - Galli House belongs to Kengallamma, West - Shed belongs to Mallamma	Symbolic Possession taken on 21-08-2025
4	Kumara T Latha H S Boramma T LAN: LP0000000116305	15-Apr-25 Rs. 3,49,611/- as on 09-Apr-25	All the piece and parcel of the Property No.14/12, (as per Grama Panchayath Records), P1 D No. 1529001012005000 52, Situated at Kallapuravillage, J. Byadaravahana Tq., Ramanagara District, Karnataka, 562138, Measuring East to West: 5.7912 meters and North to South: 11.27 meters, In all totally measuring: 65.31 Sq. Meters, along with House Constructed thereon. Boundaries: North - Road, South - Remaining Own Property, East - Property Belongs To Puttaswamy S/o Patel Siddegowda, West - Property Belongs To Prasanna	Symbolic Possession taken on 21-08-2025
5	Prakasha C Sunittha P LAN: LP0000000108499	15-Apr-25 Rs. 4,36,676/- as on 09-Apr-25	All the piece and parcel of the Property No. 72, (as per Grama Panchayath Records), PID No. 152900102100800131, Situated at Koluru Village, Mudagere Gram Panchayath, Channarayana Taluk, Ramanagara District, Karnataka, 562160, Measuring East to West: 18.4404 Meters and North to South: 10.091280000000001 Meters, In all totally measuring: 186.15 Sq.Meters, along with Building Constructed measuring: 107.30 Sq.Meters thereon. Boundaries North - Site belongs to Sunandamma and House belongs to Puttachari, South - House belongs to Channappa and Manchegowda, East - Road and Property belongs to Sudha W/o Shrinivas, West - Own Site and House belongs to Syamachari	Symbolic Possession taken on 21-08-2025
6	Sudarshan K S A S Sudha LAN: LP0000000149039	15-Apr-25 Rs. 10,02,560/- as on 09-Apr-25	All the piece and parcel of the Property No. 426/1, (as per Grama Panchayath Records) PID.No.152100202000200710, Situated at: Karadagere Village, K.Shettahalli Village Panchayath, Maddur Taluk, Mandya District, Measuring East to West: 6.705000000000004 Mtrs and North to South: 12.192 Mtrs, in all totally measuring: 81.75 Sq.Mtrs., along with 81.75 Sq.Mtrs., building constructed thereon, Karnataka-571422. Boundaries: North - Road, South - Own Property, East - Property belongs to Prema, West - Property belongs to Hanumathiah	Symbolic Possession taken on 21-08-2025
7	Chikkahanumaiah C Rajamma C Anuja K C LAN: HL0000000147640	11-Jan-25 Rs. 56,447/- as on 08-Jan-25	All the piece and parcel of the Property No. 72, (as per Grama Panchayath Records), PID No. 152900102100800131, Situated at Koluru Village, Mudagere Gram Panchayath, Channarayana Taluk, Ramanagara District, Karnataka, 562160, Measuring East to West: 18.4404 Meters and North to South: 10.091280000000001 Meters, In all totally measuring: 186.15 Sq.Meters, along with Building Constructed measuring: 107.30 Sq.Meters thereon. Boundaries North - Site belongs to Sunandamma and House belongs to Puttachari, South - House belongs to Channappa and Manchegowda, East - Road and Property belongs to Sudha W/o Shrinivas, West - Own Site and House belongs to Syamachari	Symbolic Possession taken on 21-08-2025

Date : 23.08.2025
Place : Chikkaballapura/ Ramanagara/ Tumkur/ Mandya

Sd/-
Authorized Officer
Vastu Housing Finance Corporation Ltd

PHYSICAL POSSESSION NOTICE

ICICI Home Finance Registered Office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai - 400051.
Corporate Office: ICICI HFC Tower, Andheri Kurla Road, J.B. Nagar, Andheri (E), Mumbai - 400 059.
Branch Office: 1st floor, No.165 & 166, Marjunatha Chambers, Shankar Nagar, Main Road, Mahalakshimpuram, Bangalore - 560096
Whereas

The undersigned being the Authorized Officer of ICICI Home Finance Company Limited under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Home Finance Company Limited.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of the Borrower/ Co-Borrower(s) Loan Account Number's	Description of property/ Date of Possession	Date of Demand Notice/ Amount in Demand Notice (Rs.)	Name of Branch
1.	Lokesh C (Borrower), Chandrakala S (Co-Borrower), LHBYYW00001418283.	Flat No.4, 4th Floor, Sai Brindavan 2, 19th Main Road, Muneshwara Block Avalahalli Village Uttarahalli Hobli Sy No 5 Bangalore Karnataka 560050/1, Ref Lan No. LHBYYW00001418283) Bounded By- North:Pvt Property, South:Property No 140 And 141, East:Pvt Property, West:Road, Date of Possession: 21-Aug-25	17-07-2023 Rs. 3129180/-	Bengaluru - Yeshwant pur
2.	Lokesh C (Borrower), S Chandrakala S (Co-Borrower), LHBYYW00001418398.	Flat No.4, 4th Floor, Sai Brindavan 2, 19th Main Road, Muneshwara Block Avalahalli Village Uttarahalli Hobli Sy No 5 Bangalore Karnataka 560050/1, Ref Lan No. LHBYYW00001418398) Bounded By- North:Pvt Property, South:Property No 140 And 141, East:Pvt Property, West:Road, Date of Possession: 21-Aug-25	17-07-2023 Rs. 124371.62/-	Bengaluru - Yeshwant pur

The above-mentioned borrowers(s)/ guarantors(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date : 23.08.2025 | Place : HUBLI
Authorised Officer, ICICI Home Finance Company Limited

SYMBOLIC POSSESSION NOTICE

ICICI Home Finance Registered Office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai - 400051.
Corporate Office: ICICI HFC Tower, Andheri Kurla Road, J.B. Nagar, Andheri (E), Mumbai - 400 059.
Branch Office : 1st floor, office no. 361/2-361/2-1232, Jayachandra Building, PB Gowda compound, 4th cross park extension, Durgigudi, Shimoga - 577201
Whereas,

The undersigned being the Authorized Officer of ICICI Home Finance Company Limited under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Home Finance Company Limited.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of the Borrower/ Co-Borrower(s) Loan Account Number's	Description of Property / Date of Symbolic Possession	Date of Demand Notice/ Amount in Demand Notice (Rs.)	Name of Branch
1	UMMER (Borrower), KHADIAJI (Co Borrower), LHMNGG00001340662	6-1-11-29D No 6-1-11-29D Sy No 161-111 Chikkamudnur Village Puttur Taluk Dakshin Kannada Chikkamudnur Village Puttur Taluk Chikkamudnur Village Puttur-574201 Bounded By- North : House Of Harris south: Vacant Land Of Koth Hlon north: House Of Khatenarom west : Gumpakkalu Road, Date of Possession : 20-Aug-25	17-11-2021 Rs 1891390	Shimo ga

The above-mentioned borrowers(s)/ guarantors(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date : 23.08.2025 | Place : Puttur
Authorised Officer, ICICI Home Finance Company Limited

INDIA SHELTER FINANCE CORPORATION LTD. DEMAND NOTICE
Regd. Office:- Plot-15, 6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002.

Branch Office: Vigneshwara Arcade, 1st Floor, 14th Cross, Sire Road, Near Bata Showroom, Tumkur-572102. Branch Office:- No.664/1A, Kamashali Hospital Road, Saraswathipuram, Mysore- 570009, Karnataka. Branch Office:- 20, First Floor, 24 Main, 2 Phase, J.P. Nagar, Bengaluru, Karnataka-560078. Branch Office:- 3367/3A, 1st Floor, Nandi Sankirana, Above Apollo Pharmacy, Shanmur Road, Opp. H. K. Hospital, MCC 8 Block, Davanagere-577004, Karnataka. Branch Office:- SS Complex, 2nd Floor, City Center, Ramanagallur, Ramanagallur, Karnataka-562149. Branch Office:- Nelli Prakash Building, 1st Floor, Channarayana, Near Amer Ahmed Circle, Shimoga, Karnataka-577201. Branch Office:- 2nd Floor, Opposite Mini Vidhana Soudha Chowdeshwari Complex, BB Road, Devanahalli, Bangalore Rural-562110. Branch Office:- Kalburgi Emerald, 3rd Floor, Deshpande Nagar, (Near Kalyanpurkur Nursing Home), Hubli, Karnataka-580031. Branch Office:- No.374, 2nd Floor, Sri Krishna Krupa, 5th Cross Kuvempunagar, Dubai Road, Near Idbi Bank, Mandya, Karnataka-571401. Branch Office:- No.10, 2nd Floor, Opposite Mahadev Engineering College, Salgaonkar Road, Hassan, Karnataka-571315.

Notice Under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002
NOTICE is hereby given that the following borrowers who have availed loan from India Shelter Finance Corporation Ltd. (ISFC) have failed to pay Equated Monthly Installments (EMIs) of their Loan to ISFC, and that their Loan Account has been classified as Non-Performing Asset as per the guidelines issued by National Housing Bank. The borrower(s) have provided security of the immovable properties to ISFC, the details of which are described herein below. The details of the Loan and the amounts outstanding and payable by the borrower(s) to ISFC as on date are also indicated here below. The borrower(s) as well as the public in general are hereby informed that the undersigned the Authorised Officer of ISFC, the secured creditor has initiated action against the following borrower(s) under the provision of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and issued notice under this Act details mentioned below. If the following borrower(s) fail to repay the outstanding dues indicated against their names within 60(Sixty) days of the notice, the undersigned will exercise any one or more of the powers conferred on the secured Creditor under sub-section (4) of the section-13 of the SARFAESI Act, including the power to take the possession and sell the same. The public in general is advised not to deal with properties described herein below.

Sl. No.	Name of the Borrower(s) / Guarantor / Legal Heirs/ Legal Representative Loan Account	NPA Date/ Demand Notice Date	Amount as per Demand Notice Date	Description of Secured Asset (s) (Immovable Properties)
1	Mr./Mrs. Nasreen Taj, Mr./Mrs. Kalleemulla, SGRS College Opposite, Near Poultry Farm, Gulur, Tumkur Taluk, Tumkur District, Karnataka-572118. Loan Account No. LA11CLLONS000005009961/ AP-10021426	12-08-2025 & Rs.13,04,914/- (Rupees Thirteen Lakh Four Thousand Nine Hundred Fourteen Only) Dues as on 10-08-2025 together with interest. 11-08-2025 and other charges and cost till the date of the payment	All the piece and parcel of the R.C.C. Roofed Residential Building consisting Ground Floor and First Floor constructed in Site Katha No.775823 (Old Katha No.566 and 775), Property No.829, formed in Sy.No.4, e-Swathi No.15250090240010096, measuring Towards East to West 10 feet and North to South 32 feet i.e., 10 X 32 Feet and measuring Towards East to West 10.5 feet and North to South 32 feet i.e., 10.5 X 32 Feet, situated at Gulur Grama, Gulur Hobli, Tumkur Taluk, bounded on: BOUNDARY: East by: Property belongs to Kalemulla, West by: Property belongs to Saranulla and Ziyallu, North by: 8 Feet Road, South by: Property belongs to Doddahalandar.	
2	Mr./Mrs. Devamma S, Mr./Mrs. Siddegowda M, Mr./Mrs. Rajesh S, K. Hellenahalli Village, Chinnakuralli Hobli, Pandavapura Taluk, Kanivekoppali, Mandya, Karnataka-571455. Loan Account No. LA11CLLONS000005009961/ AP-10021426	12-08-2025 & Rs.9,44,176/- (Rupees Nine Lakh Thirty Four Thousand One Hundred Seventy Six Only) Dues as on 10-08-2025 together with interest. 12-08-2025 and other charges and cost till the date of the payment	All the piece and parcel of Immovable Property bearing No.676, Site No.14 Panchayathi Village No. 15210070900100745, Situated at K.R.Sagara Village within the limits of K.R.Sagara Grama Panchayath, Belagola Hobli, Siranagappa Taluk, Mandya District, Measuring: E-W: 13.716000000000001 & N-S: 12.192 feet, bounded as follows: BOUNDARY: East: Site No.15, West: 15 feet foot Road, North: Site No.9.	
3	Mr./Mrs. Gaganra R, Mr./Mrs. Manikumar H, Panvathipura, Near Anjneya Temple, Adiganahalli, Rajanakunte, Bangalore, Karnataka-560064. Loan Account No. HL56CHCLONS000005048250 / AP-10107870	12-08-20		

